

Government's efforts to protect the environment are through strengthening the existing infrastructure on the one hand, by way of capacity building and training, provision of physical infrastructure, reform of existing laws, policies and systems, use of e-governance, etc. and on the other hand through other measures such as awareness building and public participation, promotion of scientific research, use of scientific principles for conservation of resources, application of economic instruments, etc.

An amount of Rs. 1912.68 crores was released under various plan schemes of the Ministry during the period of 1999-2004 for institutional strengthening" including training and staffing of technical professionals.

Taking over of Super Bazar in Delhi

*151. SHRI CHITTABRATA MAJUMDAR:
SHRI DIPANKAR MUKHERJEE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Kerala State Cooperative Consumer's Federation Ltd. *vide* its resolution dated 23rd October, 2003, had decided to take over Super Bazar at New Delhi;

(b) if so, whether the same is being followed-up;

(c) if not, the reasons therefor;

(d) whether National Consumer Cooperative Federation (NCCF) has offered to take over the Super Bazar *vide* its letter dated 20th August, 2004 to Central Registrar of Cooperative Societies,

(e) whether the same is being considered; if not, the reasons therefor;

(f) whether the Central Registrar of Cooperative Societies has ordered payment of salary arrears to the employees; and

(g) if so, the action taken, so far, on the issue?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR):(a) to (c) No, Sir. Kerala State cooperative Consumers Federation Ltd. (KSCCF) *vide* its letter dated

[10 December, 2004]

RAJYA SABHA

14.10.2003, had enclosed a resolution dated 13th October, 2003, showing interest in taking over Super Bazar and to request for all the required information before proceeding further in the matter. The relevant information, as requested for, was furnished to KSCCF *vide* letters dated 5.12.2003 and 10.2.2004. No further communication has been received from the Federation in this regard.

(d) and (e) As per the information received from the Central Registrar of Cooperative Societies, no action in respect of taking over of Super Bazar either by NCCF or KSCCF is under consideration of the CRCS.

(f) No, Sir.

(g) Does not arise.

The employees of Super Bazar, individually and through their Unions/Associations, had filed various petitions challenging the order of liquidation of Super Bazar passed by the Central Registrar of Cooperative Societies under the provisions of the Multi State Cooperative Societies Act, 1984. These petitions have been dismissed by the Delhi High Court *vide* orders dated 19.12.2003, 19.3.2004 and 17.5.2004. A Special Leave Petition (SLP) has been filed by one of the Unions against the order of the Delhi High Court dated 19.3.2004 upholding the order of liquidation before the Hon'ble Supreme Court of India, where the matter is *subjudice*.

Provision of Cyber Cafes and Telecom Centres

†*152. SHRIMATI MAYA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to provide cyber cafe and telecom centres at all the railway stations shortly;

(b) if so, the details thereof;

(c) whether Government have made an assessment of estimated expenditure for the above said arrangements; and

(d) if so, the details of the estimates for the financial year 2004-05 as well as for the next three years?

†Original notice of the question was received in Hindi.